of the cases has been stayed and the other is continuing. There were other matters also which came up before the CBI in the course of their enquiry. The Steel Priority Committee had allotted some steel and it was alleged that the steel was diverted to Bombay and it was not used for the purpose for which it was taken. All these matters were there. Another case is also going on in the SDJM's court Howrah. Now that the investigation is completed, the charge-sheet is being filed.

Oral Answers

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SHRI KALYAN ROY: I asked a simple question. What are the findings of the CBIs investigation? And, what were the grounds of charge-sheets? These have not been mentioned. I want to know the basis on which the charge-sheets have been * filed.

SHRI BEDABRATA BARUA; What the CBi informed was that they were chargesheeted under section 120B IPC for criminal conspiracy where the Board was also involved and then under section 409 for criminal breach of trust and also for abetment and also for enhanced punishment under some sections. So, these were the charges like cheating etc. as I have already said.

SHRI KALYAN ROY: Six, the Minister is aware that this factory was closed down some two years back. I would like to know whether the Government propose to take over thig factory and see that it starts its manufacturing activities again employing all the workers.

SHRI BEDABRATA BARUA: Sir, we have really nothing to do with the reopening of the company as such. I hope the West Bengal Government, the appropriate Central Ministry, as well as Mr. Kalyan Roy who is one of the leaders of the labour union would take steps to see that this company is reopened. We are also doing our best. We can only make a reference to the concerned authorities.

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Raising of Government share-ratio in Oil India Ltd.

to Questions

282. SHRI KRISHNA BAHADUR CHETTRLt RAJAT KUMAR CHAKRABARTI: **SHRI** NABIN CHANDRA BURAGOHAIN:

Will the Minister of PETROLEUM be pleased to state;

- (a) whether Government have taken any decision regarding raising its share-ratio in the Oil India Ltd. with a view to having control over the operations of the company;
- (b) if so, what is the reaction of the Burmah Oil Company Ltd. thereon?

THE MINISTER OF PETROLEUM (SHRI KESHAV DEO MALAVIYA): (a) and (b). {Negotiations for acquiring effective control over Oil India Limited are in progress.

DR. RAJAT KUMAR CHAKRABARTI: Sir, may I know from the hon. Minister, what is our share in this company?

SHRI KESHAV DEO MALAVIYA: Sir, the share-ratio in this company is 50:50. In the changed circumstances, we now find that this 50 per cent shareholding takes us nowhere. We are trying to acquire effective control over the shares of the company.

NABIN CHANDRA BURA-GOHAIN: Sir, may I know to what extent Government want to raise the percentage of their shareholding in this company and whether the Burmah Oil Company are agreeable to this proposal? If they are agreeable, what compensation they have asked for?

SHRI KESHAV DEO MALAVIYA: Sir, these are matters of negotiation. All that I can say at this point of time

fThe question was actually asked on the floor of the House by Shri Krishna Bahadur Chettri.

is that we want effective control over the shares in the interest of the Government. But it will not be proper to go into the details at this stage as to how we are going to conclude this agreement.

श्रों सोइस प्रकाश त्यांगी : श्रध्यक्ष महोदय, मैं जानना चाहता हूं कि क्या सरकार की रीति इस प्रकार की है कि जितनी विदेशी श्रायल कम्पनियां भारतवर्ष में हैं जिनमें वर्मा श्रायल कम्पनियां भारतवर्ष में हैं जिनमें वर्मा श्रायल कम्पनियों के तथा उन सब कम्पनियों का भारतीयकरण करने का विचार श्राप के दिमाग में है ? यदि है तो इस दिशा में श्रापने कितनी प्रगति की है ?

श्री केशवदेव मालबीय: जहां तक पेट्रोलियम मंत्रालय का संबंध है यह तो माननीय सदस्य को मालूम होगा कि हम धीरे-धीरे नहीं, काफी तंजी से रिफाइनरीज का श्रीर इन कम्पनियों का भारतीयकरण करने का प्रयत्न कर रहे हैं। ज्यादातर का हो गया है। थोड़े रह गये हैं, उन के लिये भी प्रयत्न जारी है।

Diversion of Bokaro-Madras Expres* from Jharsuguda *via* Raipur

*283. SHRI NARAS1NGH PRASAD NANDA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal under Government's consideration to divert the Bokaro-Madras Express from Jharsuguda uici Raipur; and
- (b) if so_f what alternative arrangements are proposed to be made for carrying passengers between Jharsuguda and Titlagarh *via* Sambalpur-Bargarh and Bolangir

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH); (a) No Sir.

(b) Does not arise.

*284. [The *Questioner* (Pro/. Ram-lal Parikh) was absent. For answer vide cols. 47-48 infra.]

285. [The *Questioner (.Shri lren-ghara* Tompok Singh) *was* absent. For answer vide col. ... 48...infra.]

उत्कल एक्सप्रेस की गतिका तेज किया जाना

*286. श्री श्रीकान्त वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या दिल्ली बिलासपुर के बीच उत्कल एक्सप्रैंस की गति और तेंज करने के संबंध में कोई प्रस्ताव सरकार के विचाराधीन है; ग्रीर
- (ख) क्या बीना और कटनी स्टेशनों पर उस रेलगाड़ी के ठहरने की श्रवधि को कम करने का प्रस्ताव सरकार के विचाराधीन है?

t [Increasing the speed of Utkal Express

286. SHRI SHRIKANT VERMA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal under Government's consideration to increase the speed of Utkal Express between Delhi and Bilaspur; and
- (b) whether there is a proposal under Government's consideration to curtail the stoppage of that train at Bina and Katni?]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) Yes Sir.

(b) No Sir.

‡[रेल मंत्रालय में उप मंत्री (सरदार बुटा सिंह) : (क) जी हां।

(ख) जी नहीं।]

t[] English translation. *t*[] Hindi translation.